

R.T.I. ACT - 2005 (22)
TOP PRIORITY
21st day of Dec'2012

21 (15) / 2013-IC

To

The Honourable Minister of Law & Justice,
403-A-Wing, Shastri Bhawan, New Delhi-110001.

Sub: Look into the matter with wistful eyes, please.

Honourable Sir,

I want apology for taking your honour vast valuable time in the matter, please.
Sir, Kindly follow some point on the below: -

- (1) Respectable Superintendent Engineer, ASEB issued appointment letter against my named, I received on 06/10/1979 against sanctioned post L.D.A. cum Typist, Tinsukia Division. Next day issued against same appointment letter kept in abeyance, until further order without ground by the authority good officer of Assam State Electricity Board, Dibrugarh, Assam.
- (2) I am waiting for next letter but no sound from that authority good officer. The good officer bound to me knock the court door for my future life. I filed suit in lower court, Dibrugarh. After receiving notice from the court. The good officer replied against notice I am a foreigner. So, without any prove Indian, cannot again issue appointment letter against my named. The Hon'ble Justice of the lower court passed order against my named. I was deprived from right
- (3) The lower court again bound to me knock the Hon'ble High Court door for appealed. The Hon'ble justice of the High Court ordered to ASEB that if appellant is found Indian he should be given to appointment for joint the same post without fail. Accordingly proved I am^{an} Indian after enquiry by the court authority. After few days the authority of ASEB good officer issued initial appointment letter against my named, I joint the same post as per order by the authority good officer ASEB Dibrugarh 1996, service age already past a way that time. I was punished without cause by the authority good officer intentionally. Once again appeal for my seniority Etc, Etc, Etc. Hon'ble justice of the Hon'ble High Court, Gauhati passed order that NATIONALLY his service must be counted from the date of 1st appointment letter because the appellant had no fault, fully responsible issued authority officer, ASEB Dibrugarh. Next kept in abeyance NUL and VOID by the Hon'ble justice of the Hon'ble High Court, Gauhati. The authority good officer no response Hon'ble justice passed order. That why I was insulted with Hon'ble justice also LAW BOOKS by the authority ASEB.
- (4) I have no ability to move the Hon'ble Suprime Court of India for appeal. So, Sir the authority ASEB bound to me knock your honour door. Hope, I would not be deprived from your door, please Sir.
- (5) If a king and subject stand on the same footing if so, why please I have been deprived of right and others from authority good officer (Hon'ble Chairman, ASEB Paltanbazar, Guwahati, Assam)
- (6) In the meantime I was retired from service with poor pension.
- (7) I highly request you to honour kindly look into the matter with wistful eyes, then come to focus light from dark. Now, fully depend upon your honour door.
- (8) Hon'ble High Court Judgement Xerox copy enclosed herewith for your kind perusal, please. 8 (Eight) pages.

I am naturally very anxious about it and should glad receive and early reply, please.

With profound regards.

Encl: - I.P.O. Rs. 10.00

I.P.O. No. 06F 075738

Date of Issue 17/12/12

P.O. Dibrugarh (Assam).

Yours faithfully,

Subhash Bhattacharjee
Subhash Bhattacharjee
Anandamoyee Bhawan

7/12/12
27/12/12

Law Secy

Dir. (P.S.)

NS
27.12

PG cell

1

7/1/13

Dr. Patel

RTI Matter

F. No.21 (15)/2013-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 06.01.2013.

To

Sh P.C.Sharma,
Chief Secretary
Government of Assam,
O/o the Chief Secretary Assam,
Dispur, Guwahati-6.

Subject: -Transfer of Application of Sh. Subhash Bhattacharjee, under the RTI Act-reg.

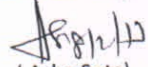
Sir,

I am directed to transfer herewith u/s 6(3) of RTI act 2005, an application dated 21.1.2.2012 of Sh. Subhash Bhattacharjee (received on 27.12.2012) seeking information under RTI Act, 2005 for appropriate action.

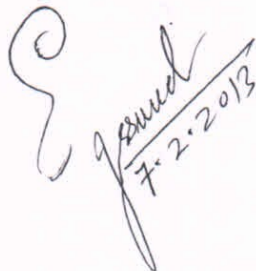
The fee for seeking information has been received in this Department.

Enc: As above.

Yours faithfully,


(Asha Sota),
US & CAPIO

Copy to: - Sh. Subhash Bhattacharjee, Anandamoyee Bhawan, Near Chowkidinghee Namghar, P.O. & Dist. Dibrugarh (Assam)-786001. with the request to approach the above authority.


7.2.2013

By Speed Post

FTS- No.21(15)/2013-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 12.03.2014

To

Shri Subhash Bhattacharjee,
Ananda Moyee Bhawan,
Near Namghar, Chowkindingee,
P.O & Dist : Dibrugarh,
Pin - 786 001 (Assam).

Subject: - Information under RTI Act, 2005.

Sir,

I am to refer to your letter dated 21.12.2012 (received on 07.03.2014) on the subject mentioned above. A copy of the information furnished by the concerned section of this Department is enclosed as 'Annexure-A'.

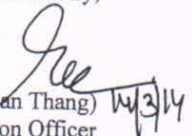
2. There is some delay in furnishing the information which is unintentional and is deeply regretted.

3. Dr Gita Rawat, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 408, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the 1st Appellate Authority. The period of limitation for filing the 1st Appeal is 30 days.

Yours faithfully,



(K. Ginkhan Thang)
Deputy Secretary & Central Public Information Officer
Tel. No.23384706.



RTI Matter

FTS No.21(15)/2013-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 20.03.2014

To,
Smt. U.Saikia, A.C.S.,
Deputy Secretary/SPIO to the Govt. of Assam,
Bijulee Bhawan, Paltan Bazar,
Guwahati - 1

Subject: - Transfer of application dated nil of Shri Subhash Bhattacharjee under RTI Act, 2005.

Madam,

I am directed to transfer herewith u/s 6(3) of the RTI Act, 2005 an application dated 21.12.2012 of Shri Subhash Bhattacharjee (received on 27.12.2012) for appropriate action, as the subject matter of the application pertains to O/o the D.S.(Power), Deptt., Govt. of Assam.

Yours faithfully,

Encl: As above.

(K. Ginkhan Thang)
Deputy Secretary & Central Public Information Officer
Tel.No.23384706.

Copy to: Shri Subhash Bhattacharjee, Ananda Moyee Bhawan, Near Namghar, Chowkindingee, P.O.& Dist : Dibrugarh, Pin- 786 001 (Assam), with a request to contact the above authority.

Received
27-03-2014

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST
APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.21(15)/2013-IC

Date: 17.04.2014.

In the matter of

Shri Subhash Bhattacharjee,
Maa Anandmoyee Bhawan,
Near Namghar Chowkindinghee
P.O. & Distt. Dibrugarh (Assam)
Pin-786001

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI - 110001

Respondent


Date: 17.04.2014

ORDER

The appellant has filed an appeal on 25.03.2014 received on 7.4.2014 under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent vide letter NO. 21(15)/2013 dated 06.12.2013.

Brief facts of the case:

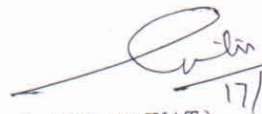
1. The appellant vide his application dated 21.12.2012 received on 27.12.2012 sought information relating to Assam Electricity Board.
2. The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(15)/2013-IC dated 06.02.2013.


Issued
24.4.2014

3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 7.4.2014.
4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 06.02.2013 is the substantive response for the information asked by the applicant in the original application.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. The Appellant is requested to approach the authority where your application has been transferred. The respondent is directed to send again a copy of reply dated 20.3.2014 to the appellant within a week from the date of receipt of this order.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT)
Joint Secretary & Appellate Authority
Date: 17.04.2014

Copy to:

1. Shri Subhash Bhattacharjee, Maa Anandmoyee Bhawan, Near Namghar Chowkindinghee P.O. & Distt. Dibrugarh (Assam) Pin-786001
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Information & Public Relations
IC